

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5237  
TO BE ANSWERED ON 24<sup>TH</sup> JULY, 2019**

**INTERNET PACK FOR MOBILE SUBSCRIBERS**

**†5237. SHRI RAJAN VICHARE:**

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has asked all the mobile operators to provide at least one such plan to their subscribers in which internet facility is provided throughout the year and if so, the details thereof;
- (b) whether the Government has instructed all the mobile companies to fix the rate of such plan as per the norms laid down in this regard; and
- (c) if so, the details thereof?

ANSWER

**MINISTER OF COMMUNICATIONS, LAW & JUSTICE AND  
ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) Telecom Regulatory Authority of India (TRAI), through the Telecom Consumers Protection (10<sup>th</sup> Amendment) Regulations, 2016 dated 19.08.2016, stated that the service provider may offer a Special Tariff Voucher (STV) exclusively for data with validity period not exceeding 365 days. Later, TRAI observed that only a few service providers had launched STVs exclusively for data in accordance with the Telecom Consumers Protection (10<sup>th</sup> Amendment) Regulations, 2016. Accordingly, TRAI, vide letter dated 05.06.2017, advised service providers to implement at least one STV with single payment providing exclusive data benefit with validity of 365 days.

(b) & (c) As per the present tariff framework in the country, the tariff for telecommunication services is under forbearance except for national roaming, rural telephony and leased lines. Accordingly, service providers are free to offer tariffs subject to compliance with the regulatory requirements.

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